

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1173

ANSWERED ON:24.10.2008

DISPLACEMENT OF TRIBALS

Patel Shri Kishanbhai Vestabhai;Sai Shri Nand Kumar;Singh Shri Sugrib

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of tribal families displaced due to construction of dams,canals,defence related works and mining in the forest areas in various States during the last three years and the current year;
- (b) the number of tribal families rehabilitated and the amount of financial assistance provided by the Government in this regard, State-wise/UT-wise;
- (c) whether the Government has fixed any time limit to rehabilitate the remaining affected families;and
- (d) if so, the details in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON)

(a) to (d); `Land` is a `State subject` under the Constitution. Therefore, the acquisition of land for construction of various development projects, leading to displacement of people including scheduled tribes, is done by the State Governments/UT Administrations under Land Acquisition Act, 1894. For the rehabilitation and resettlement of displaced persons including scheduled tribes, specific provisions have been made in the `National Rehabilitation & Resettlement Policy (NRRP) 2007`, notified by Ministry of Rural Development, the nodal Ministry. However, State Governments/Project Authorities are at liberty to offer greater benefit levels than those prescribed in the NRRP 2007 and the respective State Governments/UT Administrations accordingly settle the claims of displaced, resettled and rehabilitated persons. The Ministry of Tribal Affairs is concerned only with the clearance of the Resettlement & Rehabilitation (R&R) Plan of irrigation/flood control projects submitted by State Governments/Project Authorities, in accordance with the provisions of NRRP 2007, in so far as they pertain to scheduled tribe project affected families. There is no scheme under which the Ministry of Tribal Affairs provides financial assistance for rehabilitation of displaced/project affected persons belonging to scheduled tribes.